18/12/2023

# MOST IMMEDIATE ASSEMBLY QUESTION

# GOVERNMENT OF N.C.T. OF DELHI REVENUE DEPARTMENT: PARLIAMENT CELL 5, SHAM NATH MARG, DELHI-110054

No. F.11/2074/DC/PC/VS/2023 / 2942

Dated: 16/12/2023

To

The Dy. Secretary (Question Cell) Delhi Legislative Secretariat, Old Secretariat Delhi-110054

Sub: Reply to Vidhan Sabha Unstarred Question No. 186 fixed for 18.12.2023 raised by Hon'ble MLA Sh. Praveen Kumar Ji.

Sir,

Please find enclosed herewith the 100 copies of the reply in respect of above said question for further necessary action at you end.

This issues with the prior approval of Competent Authority.

Yours faithfully

Encl.: As above.

(MANVINDER SINGH)

SUB DIVISIONAL MAGISTRATE-IV (HQ)

MANVINDER SINGH Sub Divisional Magistrate (HQ) Govt. of NCT of Delhi 5, Sham Nath Marg, Delhi-54

## राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार कार्यालय—मण्डलायुक्त राजस्व विभाग : संसदीय प्रकोष्ठ, 5, शाम नाथ मार्ग, दिल्ली।

अतारांकित प्रश्न संख्या : 186

राजस्व विभाग

दिनांक 18.12.2023

प्रश्नकर्ता का नाम : माननीय विधायक श्री प्रवीण कुमार जी

क्या माननीय राजस्व मंत्री यह बताने की कृपा करेंगें कि :

,	
प्रश्न	उत्तर
क्या एमसाडा द्वारा बुक प्रॉपटी	जी हाँ।
की रजिस्ट्री, खरीद फरोख्त हो	
सकती है;	
यदि नहीं, तो इसका क्या नियम	उपरोक्त उत्तर 'क' के अनुसार लाग नहीं।
है विवरण दें; और	व र तारा वरतार पर पर वायुसार लागू महा।
यदि हाँ, तो इसका क्या नियम है,	इस सम्बन्ध में, दिल्ली सरकार द्वारा आदेश संख्या
नियमावली की कॉपी के साथ पूर्ण	F.36/07/Cordn. /Div.Com./06/464-90, दिनांक 09 मई,
	2006 व आदेश संख्या F.36/07/coordn
	/Div Comm/07/613 4 620 Prim 12 200
	/Div.Comm/07/613 to 620 दिनांक 13 अप्रैल, 2015 में
	प्रावधान किये गये हैं। (प्रतिलिपियाँ अनुलग्नक 'अ'
	तथा अनुलग्नक 'ब 'संलग्न हैं।)
	यदि नहीं, तो इसका क्या नियम

इसकी स्वीकृति माननीय मंत्री (राजस्व) से प्राप्त कर ली गई है।

(मनविंदर सिंह)

उप मण्डलीय दण्डाधिकारी—4 (मुख्यालय) MANVINDER SINGH

Sub Divisional Magistrate (HQ)
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi-54

# उत्रुलग्नमः - उत्र

### GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI OFFICE OF THE DIVISIONAL COMMISSIONER: DELHI 5 SHAM NATH MARG: DELHI-54

No. F.36(07)/Cordn./Div.Com./06/464-90

Dated: 9<sup>th</sup>May, 2006

### **ORDER**

The Municipal Corporation of Delhi (MCD) has been directed by Hon'ble Delhi High Court to place all the properties, which are unauthorized on the website with specific details as to whether the building is unauthorized on account of extra coverage or on account of extra floor or on account of construction on government land or on account of no sanction plan with details of building whether it is first floor, second floor, or third floor or whatever floors are authorized and what are not authorized so as to remove the ambiguity. All such specifically unauthorized properties or part thereof, appearing in the said list of MCD, will be registered after the full stamp duty chargeable under article 23 of schedule 1-A of Indian Stamp Act 1899 is paid. However, while registering a document in respect of a property enlisted unauthorized by MCD Sub Registrars (SRs) will ensure that a rubber stamp is impressed upon the first and last page of the document revealing that the property is unauthorized as per the list displayed by MCD. Such rubber stamp is being made available to all the SRs, separately. It is to be ensured by all the SR(s)/Registrars that before registering a document, the property mentioned therein is exhaustively checked in the website of MCD and no such property which appears in the list is registered without impressing the said stamp, under the signature of the concerned SR. In case access to the website is not available to a SR, an updated hard copy of the said list may be obtained and referred for this purpose by the concerned SR.

This order is issued subsequent to the order passed by Delhi High Court on 23.03.2006 in the CWC No. 4582/03 in case of Kalyan Sanstha Social Welfare Organization & others Vs. Union of India and others.

[NARENDRA KUMAR]
CCRA/DIVISIONAL COMMISSIONER : DELHI

No. F.36(07)/Cordn./Div.Com./06/464-90

Dated : May, 2006

Copy to :-

- 1. All the Dy. Commissioners (Revenue) of 9 districts.
- 2. All the Sub Registrars.
- 3. ADM I-II (HQ.)
- 4. SDM I-II-III (HQ.)
- 5. PA to the Divisional Commissioner.

(AK KAUSHAL) ADM-II (HQ.) MCD Boked 3.1-61,

OFFICE OF THE SECRETARY (REV.) - CUM - DIVISONAL COMMISSIONER DEPARTMENT OF REVENUE: GOVT. OF NCT OF DELHI 5, SHAM NATH MARG, DELHI - 110054.

No:F.36/(07)/Coordn/Div.Com/07/ 413.fr620

Dated: 13/4/2-15

### ORDER

The Lieutenant Governor of NCT of Delhi is pleased to:

- 1. Withdraw this office Order No. F-27/SDM/KJ/2010/131 dated 26.04.2011 and the Order No. F.27/SDM/KJ/2010/97 dated 30.03.2011 with immediate effect (copies enclosed).
- 2. Order that this Office Order No. F. 36 (07)/Cordn./Div.Com/06/464-90 dated 9th May 2006 (copy enclosed) issued in wake of directions of Hon'ble High Court of Delhi in the Writ Petition (CWC No. 4582/2003) titled Kalyan Sanstha Social Welfare Organization & Ors. Vs UOI & Ors, shall continue to operate. The Municipal Corporations will continue to take necessary action under the building bylaws and structural safety norms against unauthorized construction and unsafe buildings. The Sub-Registrars, Revenue Department will use the details of all booked properties provided by the Municipal Corporations of Delhi and it shall be the duty of the Sub-Registrar to mention the details of the fact that the building is unsafe or has unauthorized construction at the time of registration of transactions relating to immovable property.
- 3. Order that the registration of transactions relating to immovable property perse shall not debar any action to enforce provisions of any law, including prevailing building byelaws / structural safety norms, and that timely action against unauthorized construction/ unsafe buildings shall be taken by the law enforcement agencies/ authorities concerned as per law.

By order and in the name of The Lieutenant Governor of Delhi

(ASHWANI KUMAR)

Secretary (Revenue)-cum-Inspector General of Registration

To,

1. Commissioner MCD (North)/MCD (South)/MCD (East)

2. All Deputy Commissioners (Revenue), GNCTD

3. Spl. Inspector General of Registration, Revenue Department, GNCTD

4. Addl. Secretary (Revenue), GNCTD

5. All Sub-Divisional Magistrates

6. All Sub-Divisional Magistrates (HQ)

7. All Sub Registrars.

8. Guard File.

# Covernment of NCT of Delhi Revenue Department! 5, Sham Nath Marg Delhi

No. F-27'SDM/12/2010/13)

Dated the 26 April, 2011

### Order

The Lieutenant Governor of NCT of Delhi is pleased to order that the order No.F. 27/SDM/KJ/2010/97 dated 30.03.2011 banning the registration of transuctions in respect of all structures that are unsupported with spectioned building plans vis-a-vis the requirement of furnishing of a certificate of structural safety issued by the competent authorny, he kept in abeyance till further orders.

- The government of NCT of Delhi has, further, decided that the transactions in respect of properties declared and booked as "unauthorized construction" with effect from April 26". 2011 shall not be registered till the building is regularized. In order to ensure and implement this, with effect from April 26, 2011 buildings declared and booked as "unauthorized construction" by MCD, shall be put on the website of MCD. DDA NDMC and Delhi Cantonment Board on daily basis with foolproof arrangements of informing the concerned sup-registrars
- 3. This order shall come into love from the date of issue.

By order and in the name of live Lieurenart Governor of Delhi

(DHARMENDRA)

Secretary (Rev.) - Leum-Inspector General of Registration
Revenue Department
Government of NCT of Delhi

Too

L. C. A.

WAll Deputy Commissioners (Revenue). GNCTD. D( | NW)

- 2. Special Inspector General of Registration. Revenue Depurment, GNCTD.
- 3. Additional Secretary (Revenue). GNGTD
- 4 All Sub-Divisional Magistrates.
- 5. All Sub-Divisional Magistrates (Headquarters).
- o. All Sub-Registrars.
- ? Guard File.

Contd.....2

### Government of NCT of Delhi (Revenue Department) 5. Sham Nath Mare

No. F-27/SDM/KJ/2010/97

Dated the 30th March, 2011

### Order

The Government of the National Capital Territory of Delhi having reviewed the situation arising from unchecked growth of unsafe and unauthorized construction have decided to ban the registration of transactions in respect of all structures that are unsupported with sanctioned building plans or, where such plans are shown to have been sanctioned by the competent authority, reveal major structural deviations (i.e. noncompoundable offences) from the sanctioned plans. The yendor and the vendee shall also be required to furnish a certificate of structural safety issued by the competent authority.

This order shall come into effect from the date of issue.

By order and in the name of the Lieutenant Governor

Principal Secretary-cum-Inspector General of Registration Revenue Department Government of NCT of Delhi

To

1. All Deputy Commissioners (Revenue), GNCTD.

2. Special Inspector General of Registration, Revenue Department, GNC1

3,

- Additional Secretary (Revenue), GNCTD.
  All Sub-Divisional Magistrates.
  All Sub-Divisional Magistrates (Headquarters).
- 6. All Sub-Registrais.
- 7. Guard File

Dated the 30th March, 2011

No F-27/SDM/KJ/2010/97

Copy for information to:

- Principal Secretary to HE L. Governor for information of HE L.G.
- Principal Secretary to Chief Minister for information of Hon? CM.

Contd.

- 3. Secretary to Hon' Minister (Revenue & Health) for information of Hon' Minister.
- 4. Secretary to Hon' Minister (Urban Development & PWD) for information of Hon' Minister.
- 5. Secretary to Hon' Minister (Development & Food & Supplies) for information of Hon' Minister.
- 6. Secretary to Hon' Minister (Education & Gurudwara Election) for information of Hon' Minister.
- 7. Secretary to Hon' Minister (Labour & Industries) for information of Hon' Minister.
- 8. Secretary to Hon' Minister (Social Welfare & Women & Child Development) for information of Hon' Minister.
- 9. OSD to Chief Secretary, GNCTD.

(D.M. SPOLIA)
Principal Secretary-cum-Inspector General of Registration
Revenue Department
Government of NCT of Delhi

67/6

# GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHY OFFICE OF THE DIVISIONAL COMMISSIONER: DELHI 5 SHAM NATH MARG: DELHI-54

No. F.36(07)/Cordin./Div.Com./06/4 64-90

Dated: 9/May, 2006

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CCRA/DIVISIONAL COMMISSIONER : DELHI

No. F.36(07)/Cordn./Div.Com./06/4/21-5/0

Dated :974 May, 2006

Copy to :-

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2. All the Sub Registrars.

3. ADM I-II (HQ.) 4. SDM/I-II-III (HQ.)

5. PA to the Divisional Commissioner.

(AK KAUSHAL) ADM-II (HQ.)